2019(11) eILR(PAT) HC 1

IN THE HIGH COURT OF JUDICATURE AT PATNA

Letters Patent Appeal No.676 of 2010

	=======================================		
1.	Rajendra Prasad Singh S/O Late Sheodhari Singh R/O Vill Chhtani, P.SKarghar, Distt Rohtas		
2.	Promod Kumar Singh S/O Late Din Dayal Singh R/O Vill Pothahi, P.SPunpun, Distt Patna		
3.	Mahendra Prasad S/O Late Ram Awtar Prasad R/O Vill Kaladiara, P.SBakhtiyarpur, Distt Patna		
	Appellant/s		
	Versus		
1.	The State Of Bihar		
2.	Presiding Officer Industrial Tribunal, Baily Road, Patna		
3.	Bihar Rajya Paryatan Vikash Nigam Through Its Managing Director Beerchand Patel Path, P.S Kotwali, Distt. and Town- Patna-1		
4.	Bihar Rajya Paryatan Vikash Nigam, Karamchari Sangh Through Its President Sri Chandra Prakash Singh, S/O Late Tribhuwan Prasad Singh, Congress Maidan, Kadamkuan, P.S Kadamkuan, Patna-3		
	Respondent/s		
	with		
	Letters Patent Appeal No. 332 of 2010		
	Bihar Rajya Paryatan Vikash Ni Birchand Patel Path ,P.S.Kotwali, Distt and Town-Patna		
	Appellant/s		

Versus

- 1. The State Of Bihar
- 2. The Presiding Officer, Industrial Tribunal BiharPatna Combined Labour Building, Bailey Road,Patna-1
- 3. Bihar Rajya Paryatan Vikash Nigam Karamchari Sangh,through Its President Chandra Prakash Singh S/O Late Tribhuwan Prasad Singh Congress Nagar, Kadamkuan,Patna-1
- 4. Rajendra Prasad Singh S/O Late Sheodhari Singh R/O Vill Chhtani, P.S.Kargahar Outpost Sidhi, Distt-Rohtas
- 5. Pramod Kumar Singh S/O Late Dindayal Singh R/O Vill Pothahi,P.S.Punpun,Distt-Patna
- 6. Mahendra Prasad S/O Late Ram Autar Prasad R/O Vill Kaladiar, P.S.Bakhtiyarpur, Distt-Patna

Respondent	/5
------------	----

LPAs filed against the common judgment dated 13.01.2010 passed in C.W.J.C. No. 10097 of 2001 - Appellants of both the Letter's Patent Appeals seek withdrawal of both the appeals - both the above stated Letter's Patent Appeals stand dismissed as withdrawn. However, it is made clear that this order shall not cause any prejudice on the merit of C.W.J.C. No. 878 of 2014 as well as C.W.J.C. No. 7805 of 2014.

IN THE HIGH COURT OF JUDICATURE AT PATNA

Letters Patent Appeal No.676 of 2010

- 1. Rajendra Prasad Singh S/O Late Sheodhari Singh R/O Vill.- Chhtani, P.S.- Karghar, Distt.- Rohtas
- 2. Promod Kumar Singh S/O Late Din Dayal Singh R/O Vill.- Pothahi, P.S.-Punpun, Distt.- Patna
- 3. Mahendra Prasad S/O Late Ram Awtar Prasad R/O Vill.- Kaladiara, P.S.-Bakhtiyarpur, Distt.- Patna

... ... Appellant/s

Versus

- 1. The State Of Bihar
- 2. Presiding Officer Industrial Tribunal, Baily Road, Patna
- 3. Bihar Rajya Paryatan Vikash Nigam Through Its Managing Director Beerchand Patel Path, P.S.- Kotwali, Distt. and Town- Patna-1
- 4. Bihar Rajya Paryatan Vikash Nigam, Karamchari Sangh Through Its President Sri Chandra Prakash Singh, S/O Late Tribhuwan Prasad Singh, Congress Maidan, Kadamkuan, P.S.- Kadamkuan, Patna-3

... ... Respondent/s

with

Letters Patent Appeal No. 332 of 2010

Bihar Raiya Paryatan Vikash Ni Birchand Patel Path .P.S.Kotwali. Distt an

Bihar Rajya Paryatan Vikash Ni Birchand Patel Path ,P.S.Kotwali, Distt and Town-Patna

... ... Appellant/s

Versus

- 1. The State Of Bihar
- 2. The Presiding Officer, Industrial Tribunal BiharPatna Combined Labour Building Bailey Road, Patna-1
- 3. Bihar Rajya Paryatan Vikash Nigam Karamchari Sangh,through Its President Chandra Prakash Singh S/O Late Tribhuwan Prasad Singh Congress Nagar,Kadamkuan,Patna-1
- 4. Rajendra Prasad Singh S/O Late Sheodhari Singh R/O Vill Chhtani,P.S.KargaharOutpost Sidhi,Distt-Rohtas
- 5. Pramod Kumar Singh S/O Late Dindayal Singh R/O Vill Pothahi,P.S.Punpun,Distt-Patna
- 6. Mahendra Prasad S/O Late Ram Autar Prasad R/O Vill Kaladiar,P.S.Bakhtiyarpur,Distt-Patna

... ... Respondent/s

Appearance:

(In Letters Patent Appeal No. 676 of 2010)



For the Appellant/s : Mr.Arun Shrivastava For the Respondent/s : Mr.Alok Kumar Sinha

(In Letters Patent Appeal No. 332 of 2010)

For the Appellant/s : Mr.Alok Kumar Sinha

For the Respondent/s : Mr.Sc16

CORAM: HONOURABLE MR. JUSTICE HEMANT KUMAR SRIVASTAVA

and

HONOURABLE MR. JUSTICE PARTHA SARTHY

ORAL JUDGMENT

(Per: HONOURABLE MR. JUSTICE HEMANT KUMAR

SRIVASTAVA)

Date: 21-11-2019

The above stated two LPAs have been filed against the common judgment dated 13.01.2010 passed in C.W.J.C. No. 10097 of 2001. However, the appellants of both the Letter's Patent Appeals seek withdrawal of both the above stated appeals.

In view of the aforesaid submissions, both the above stated Letter's Patent Appeals stand dismissed as withdrawn. However, it is made clear that this order shall not cause any prejudice on the merit of C.W.J.C. No. 878 of 2014 as well as C.W.J.C. No. 7805 of 2014.

(Hemant Kumar Srivastava, J)

(Partha Sarthy, J)

Prakash/-

AFR/NAFR	
CAV DATE	
Uploading Date	
Transmission Date	

